

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal(AT)(Insolvency) No. 348 of 2021**

IN THE MATTER OF:

Par Formulations Pvt. Ltd.

...Appellant

Vs

Print House (India) Pvt. Ltd. & Ors.

Respondents

Present:

For Appellant: Mr. Aditya Mukherjee, Mr. Aashish Gupta and Mr. Rakshit Jha Advocates

**For Respondents Mr. Krishnendu Datta, Sr. Advocate
Mr. Ayush J Rajani, PCA for Respondent No. 2
Mr. Dhruvad Vaghani and Mr. Arpan Behl,
Advocates for Respondent No. 3.**

**ORDER
(Through Virtual Mode)**

21.05.2021 Mr. Aditya Mukherjee, learned Counsel for the Appellant submits that there is urgency in the matter because the Corporate Debtor has issued termination notice to the Appellant calling upon the Appellant to vacate the premises which is a subject matter of the license agreement. Resolution Plan has been approved, however, no opportunity of hearing given to the Appellant.

Learned Sr. Counsel Mr. Krishnandu Dutta submits that the Appeal is time barred.

The matter be listed on **28th May, 2021** for consideration of Applications for condonation of delay and interim relief.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**(Dr. Ashok Kumar Mishra)
Member(Technical)**